



**Government of Jammu & Kashmir**  
**Office of the Chairperson, District Disaster Management**  
**Authority (DDMA)/District Magistrate, Jammu**  
**Wazarat Road Jammu-180001 (J&K)- India**

**Subject:- Measures to prevent the spread of Corona Virus – Enforcement of restrictions imposed.**

**Order No.:- 26/DCJ of 2021**  
**Dated:- 23-11-2021**

1. *Whereas*, necessary precautions regarding prevention and control of Corona Virus (COVID-19) infection are being taken by the District Administration in co-ordination with Police and Health authorities;
2. *Whereas*, District Administrator vide Order No. 25/DCJ of 2021 dated 16-11-2021 has imposed Night Curfew from 10:00 PM to 06:00 AM in the territorial jurisdiction of District Jammu;
3. *Whereas*, it has been reported that the restrictions imposed are not being enforced in letter and spirit especially in Hotels and Banquets where social gatherings are taking place, thus leading to rise in number of positive cases which are being reported in the District;
4. Now, therefore, in view of the above mentioned facts, it is ordered that:-
  - a) The Sub Divisional Magistrates and Tehsildars shall:-
    - i) Convene meetings with all owners of Hotels/Banquet Halls within their respective jurisdiction to ensure that the COVID appropriate behavior is observed and no event continues beyond 10:00 PM;
    - ii) Conduct random inspection of the premises of these Hotels/Banquet Halls for any violations of COVID appropriate behavior and initiate necessary remedial measures including penalties and sealing of premises floating guidelines;

iii) Ensure contact tracing and comprehensive testing of the areas where positive cases are being reported in their jurisdiction and shall recommend for notification of micro containment zones to the District Disaster Management Authority (DDMA).

b) The Sr. Superintendent of Police, Jammu shall ensure that instructions are passed on to all the Station House Officers for strict enforcement of Night curfew and only essential services shall be allowed after 10:00 PM within the entire district.

No:-DCS/PS/Covid/2021-22/2060-71

Dated:- 23-11-2021

  
(Anshul Garg) IAS  
District Magistrate  
Jammu

Copy to: -

1. Additional Chief Secretary, Health & Medical Education Department, Jammu & Kashmir for kind information.
2. Addl. Director General of Police, Jammu for kind information.
3. Divisional Commissioner, Jammu for kind information.
4. Secretary to Govt. Disaster Management, Relief, Rehabilitation & Reconstruction Department for information.
5. Director NHM J&K for information and necessary action.
6. Sr. Superintendent of Police, Jammu for information and necessary action.
7. Director, Health Services Jammu for information & necessary action.
8. Assistant Commissioner Revenue, Jammu for information and necessary action.
9. All Sub Divisional Magistrates, District Jammu for information and necessary action.
10. Chief Medical Officer, Jammu for information and necessary action.
11. All Tehsildars of District Jammu for information and necessary action.
12. I/C EOC Section, DC Office, Jammu to inform all the concerned.